

mitted their reports and action is being taken on their recommendations. The reports of the remaining committees are awaited.

I have briefly referred to these facts to show how complex and varied mining problems are and what we are doing to solve them. All these efforts, including amendment of the legislation and strengthening of the enforcement agency, have been directed towards improving safety and reducing accidents.

I have got a note on safety in mines prepared for circulation among the hon. Members, so that they may know all aspects of the problem in their true perspective. If members desire to see the working of some mines, necessary arrangements can be made for the purpose.

**Shri B. K. Gaikwad** (Nasik): May I request one thing?

**Mr. Speaker:** Order, order. There are more calling attention notices. Will the hon. Member kindly resume his seat? There are 12 more calling attention notices. Under Rule 197(3), not more than one calling attention notice could be admitted for the same day. But, today being the last day, the other calling attention notices are put down on the Order Paper. Statements in respect of them will be laid on the Table of the House by the Ministers concerned as is usual in such cases.

They will be available to all Members of the House.

#### REPORTED REDUCTION OF EMOLUMENTS OF ICS OFFICERS

**Shrimati Ha Palchoudhuri** (Nabadwip): Under Rule 197, I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

The reported recommendation of the Comptroller and Auditor-General regarding reduction of the emoluments of I.C.S. Officers.

**The Minister of Home Affairs (Shri Lal Bahadur Shastri):** I lay a statement on the Table.

#### Statement

The Comptroller and Auditor General of India has, in a communication to the Government, indicated his views on the scope and extent of the guarantee relating to remuneration embodied in Article 314 of the Constitution. In particular, he has referred to the remuneration to be allowed to the ex-Secretary of State officers in posts held by them which were created subsequent to 14th August, 1947. The views expressed by him and the interpretation which he seeks to give to the express provisions in the Constitution are now under detailed examination in consultation with the Ministries of Finance and Law. It will take some time for the questions raised to be thoroughly examined and decisions to be taken by Government.

#### HOLD-UP OF A TRAIN AT FARRUKHABAD

**Shrimati Ha Palchoudhuri:** Under Rule 197, I beg to call the attention of the Minister of Railways to the following matter of urgent public importance and I request that he may make a statement thereon:—

The holding up of the North-Eastern Railway Farrukhabad-Shikohabad Passenger train at Farrukhabad station on the 26th August, 1961.

**The Minister of Railways (Shri Jagjivan Ram):** I lay a Statement on the Table.

#### Statement

It was on the morning of 26th August, 1961, which was a day of festival on account of Raksha Ban-

[Shri Jagjiwan Ram]

dhan, that a large number of passengers arrived at Farrukhabad Railway station and they wanted to travel by the morning train leaving Farrukhabad for Shikohabad at 08-40 hrs. Many of these passengers were without proper tickets and they wanted to travel on the roof of the train. The Railway staff dissuaded them from doing so, but their attempts proved unsuccessful. The Railway authorities had, therefore, to seek the assistance of civil police, who arrived at 10-45 hrs. The passengers on the roof of the train were removed and the train started at 11-00 hrs. i.e. 2 hours and 20 minutes late. But it could not proceed due to frequent pulling of the alarm chain by the passengers. The crowd that had collected also clashed with the police using brick-bats, which resulted in injuries to the Railway Magistrate, the Kotwal Civil Police Farrukhabad, a constable and the Engine Driver. It was only at 14-05 hrs. that the train could finally start escorted by the Superintendent of Police, a Railway Magistrate, Railway Protection Force and the D.T.S. N/Eastern Railway Fatehgarh.

The constable reported to have received injuries due to pelting of stones, was admitted to the hospital, while the remaining injured staff were given first aid. The main damage caused to the Railway property was the removal of two Warner Signals by unruly passengers. About a hundred persons who were either without tickets or who were found throwing brick-bats were arrested.

#### REVISION OF THIRD PLAN ALLOTMENT TO ORISSA

**Shri Surendranath Dwivedy** (Kendrapara): Under Rule 197, I beg to call the attention of the Minister of Labour and Employment and Planning to the following matter of urgent public importance and I request that he may make a statement thereon:—

The proposal for revision of the Plan allotment to Orissa in the Third Five Year Plan.

**Shri L. N. Mishra:** I lay a Statement on the Table.

#### Statement

The Government of India are aware that the Government of Orissa are engaged in the study of Orissa's Development Plan, which forms part of the Third Five Year Plan. An indication to this effect was given in the Address of the Governor of Orissa to the Orissa Legislative Assembly on August 21, 1961. The Planning Commission has received no proposals from the State Government for revising its Plan outlay or recasting the State Plan.

The representatives of the Orissa Government recently discussed with the Planning Commission and the Central Ministries concerned their tentative proposals for developing export of iron ore through the Paradip Port. It was suggested to them that in the first instance the State Government should arrange to prepare, in consultation with the Central Ministries concerned, detailed project reports for developing Paradip as an all-weather port and for mining the Laitari-Tomka iron ore deposits. It would also be necessary to undertake a fairly detailed study of the comparative economics of transport of iron ore by road and by rail. It was further explained that the resources at present available, including foreign exchange, had been already allocated for the Third Five Year Plan as approved by the Parliament.

#### NEW POLITICAL SET-UP IN CERTAIN UNION TERRITORIES

**Shri L. Achaw Singh** (Inner Manipur): Under Rule 197, I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—